

Death of a dalit due to hunger in Banda, Uttar Pradesh

श्री प्रभात झा (मध्य प्रदेश): सर, मैं यह कहना चाहता हूँ ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. Time over. ...(Interruptions)... Time over. It is time for Question Hour.

12.00 NOON

(MR. CHAIRMAN *in the Chair*)

ORAL ANSWERS TO QUESTIONS

* Q.No. 121 (The questioner was absent.)

Fall in RTI applications

*121. SHRI A. W. RABI BERNARD: Will the PRIME MINISTER be pleased to state:

(a) whether the annual report of the Central Information Commission (CIC) shows that a total of 7.55 lakh RTI applications were filed in 2014-15, a decline of 79,000 since last year;

(b) whether it is a fact that almost 90,000 RTI applications were pending for decisions at the start of the reporting year of 2014-15 and only 75.25 per cent of public authorities registered with CIC, submitted data on RTI for this year; and

(c) if so, the details thereof including the details of the public authorities which have not submitted the data?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir. As per the Annual Report of the Central Information Commission (CIC) for 2014-15, a total of 7,55,247 Right to Information (RTI) applications were received by reporting Public Authorities in 2014-15, as against 834,183 number of RTI applications received in 2013-14, registering a decline of 78,936 number of RTI applications.

(b) and (c) The number of RTI applications pending for disposal with different Public Authorities, as on 01.04.2013 was 1,28,447 compared to 89,785 pending as on 01.04.2014. This shows a decline of 38,662 applications and 30.09% over previous year.

As per Section 25(1) of the Right to Information Act the Central Information Commission shall, after the end of the year, prepare a report on the implementation of the provisions of this Act during that year and forward a copy thereof to the appropriate Government.

The Act further says that each Ministry or Department shall collect and provide all such information to the CIC required to prepare the annual report. CIC has further directed that such returns shall be submitted on quarterly basis in a reporting year. Public Authority, which fails to submit their return even for a single quarter, is treated as defaulter for the purpose.

As per the Annual Report of the CIC, 75.27% of the Public Authorities have filed their Annual Returns to the CIC for 2014-15, which is higher than the figure of 72.54% for 2013-14.

The list of 502 Public Authorities, Ministry-wise, who have not submitted their Annual Returns for 2014-15 is available in the Annual Report of CIC for the year 2014-15 which has already been laid in the Parliament. This can also be accessed from CIC's website, *i.e.* www.cic.gov.in.

MR. CHAIRMAN: Q. No. 121. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, with due respect, I would request ...*(Interruptions)*...

MR. CHAIRMAN: No. ...*(Interruptions)*... Please ...*(Interruptions)*... This is Question Hour.

SHRI JAIRAM RAMESH: Sir, with due respect, I would request ...*(Interruptions)*...

MR. CHAIRMAN: Please ...*(Interruptions)*... This is Question Hour.

SHRI JAIRAM RAMESH: Sir, I gave a notice for a Short Duration Discussion.

MR. CHAIRMAN: That is all right. It will be considered. But I can't give you the answer in Question Hour.

SHRI JAIRAM RAMESH: Sir, I request you to take a quick decision on that.

MR. CHAIRMAN: You know that these things are done according to a certain process. Please...*(Interruptions)*... We will give due attention to your request, but not at this time.

Question No. 121. The questioner is absent. Let the answer be given. Are there any supplementary questions?

SHRIMATI RAJANI PATIL: Sir, the Right to Information Act was passed by the

UPA Government with the initiative of our Leader, Shrimati Sonia Gandhi, to bring transparency and clarity in Government proceedings. Through you, Sir, I would like to know this from the hon. Minister. As per the answer given by the Minister, there is a fall in the number of RTI applications. Is it due to some of the incidents like murder of RTI activists and physical abuse that led to the fall in the number of RTI applications?

DR. JITENDRA SINGH: Mr. Chairman, Sir, the hon. Member's concern is well taken. No doubt, she is right that the number of RTI applications have gone down. But I am glad to inform the august House that as per the reports and the data available with us, the primary reason for that is that with each passing day, more and more public authority units and Ministries are placing their information in public domain *suo motu*. For example, the Department of Personnel and Training itself which deals with the Information Commission has such an active portal that even before the transfer Order reaches the concerned officer, it is already there on the website. So, I think it is a healthy development which all of us should welcome.

आंगनवाड़ी केंद्र

*122. डा. सत्यनारायण जटिया: क्या महिला एवं बाल विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) आंगनवाड़ी केंद्रों की स्थापना करने, उनके उद्देश्य, उनके द्वारा किए गए कार्य और उनकी उपलब्धियों के साथ-साथ उनके लक्ष्यों को हासिल करने के लिए किए गए उपायों का ब्यौरा क्या है;

(ख) केंद्रीय सरकार द्वारा आंगनवाड़ी कार्यकर्ताओं को दिए जा रहे पारिश्रमिक का ब्यौरा क्या है और प्रत्येक राज्य द्वारा उन्हें यदि कोई अतिरिक्त भुगतान किया जा रहा है तो उसकी स्थिति क्या है; और

(ग) यदि आंगनवाड़ी केंद्रों के कार्यकरण के संबंध में यूनाईटेड नेशन्स चिल्ड्रेन्स इमरजेन्सी फंड (यूनिसेफ) के साथ कोई परामर्श किया गया है तो उसका ब्यौरा क्या है?

महिला एवं बाल विकास मंत्री (श्रीमती मेनका संजय गांधी): (क) से (ग) विवरण सदन के पटल पर प्रस्तुत है।

विवरण

(क) समेकित बाल विकास सेवा (आईसीडीएस) स्कीम (i) 0-6 वर्ष तक की आयु वर्ग के बच्चों की पौषणिक स्थिति एवं स्वास्थ्य स्तर में सुधार लाने; (ii) बच्चे के समुचित मनोवैज्ञानिक, शारीरिक तथा सामाजिक विकास की आधारशिला रखने; (iii) मृत्यु-दर, रुग्णता दर, कुपोषण तथा बीच में पढ़ाई छोड़ने वाले बच्चों की दर में कमी लाने; (iv) बाल विकास को बढ़ावा देने के लिए विभिन्न विभागों के बीच नीतियों तथा कार्यान्वयन में प्रभावी समन्वयन स्थापित करने; और (v) समुचित पोषण और स्वास्थ्य शिक्षा के माध्यम से सामान्य स्वास्थ्य तथा पौषणिक जरूरतों की देखभाल करने के लिए माताओं की क्षमता का विकास करने के उद्देश्य से वर्ष 1975 में शुरू की गई थी।